

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "ए", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "A", CHANDIGARH
(VIRTUAL COURT)

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री राजपाल यादव, उपाध्यक्ष
BEFORE: SHRI. N.K.SAINI, VP & SHRI , RAJPAL YADAV, VP

आयकर अपील सं./ ITA NO. 964/Chd/2018

निर्धारण वर्ष / Assessment Year : 2015-16

Shri Dipinder Singh Sekhon 276, Maya Nagar, Ludhiana Punjab	बनाम	The DCIT, C-7 Rishi Nagar Ludhiana, Punjab
स्थायी लेखा सं./PAN NO: AJTPS7414E		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Ashwani Kumar, CA
Shri Bhavesh Jindal, CA
राजस्व की ओर से/ Revenue by : Smt. Kusum Bansal, Addl. CIT
सुनवाई की तारीख/Date of Hearing : 16/03/2021
उदघोषणा की तारीख/Date of Pronouncement : 16/03/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-3, Ludhiana dt. 16/05/2018.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

Sub: Request for permission to withdraw appeal in the case of Sh. Dipinder Singh Sekhon, 276, Maya Nagar, Ludhiana... A/Y 2015-16 ... PAN: AJTPS7414E..... ITA No. 964/Chandi/2018

Sir,

Respectfully it is submitted that ITA No. 964/Chandi/2018 in the case of Sh. Dipinder Singh Sekhon is pending for adjudication before the Hon'ble Bench. The petitioner seeks permission to withdraw the above captioned appeal as the appellant has moved before Ld Principal Commissioner of Income Tax-1, Ludhiana under "Vivad Se Vishwas Scheme" Also, Form 3 has been issued by Ld. PCIT-1, Ludhiana on 28.02.2021, copy of the same is enclosed.

Thanking you

Yours faithfully
 Sd/-
 (Ashwani Kumar)
 C.A.
 Counsel for the Appellant

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has issued Form 3 bearing Certificate No. 276538430280221, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.
4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.
5. In view of the above the appeal of the assessee is dismissed as withdrawn.
6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 16/03/2021)

Sd/-
राजपाल यादव
(RAJPAL YADAV)
उपाध्यक्ष / VICE PRESIDENT
AG
Date: 16/03/2021

Sd/-
एन.के.सैनी
(N.K. SAINI)
उपाध्यक्ष / VICE PRESIDENT

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File